

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH, CALCUTTA

An Application under Section 19 of the Central Administrative Tribunal Act, 1985

938/2016

Original Application No. of 2016

In the Matter of:

Utpal Mitra, Assistant, Geological Survey of
India, Eastern Region, residing at 418 G. T.
Road, Post Office - Mahesh, District -
Hooghly, Pin - 712103.

..... Applicant.

-Versus-

1. Union of India service through the
Secretary, Ministry of Mines, Shastri Bhawan,
2, Rajendra Prasad Marg, New Delhi - 110
001.
2. The Director General, Geological Survey of
India, 27, J. L. Nehru road, Kolkata - 700 016.
3. The Additional Director General &
HOD, Geological Survey of India, Eastern
region, Bhu - Bigyan Bhawan, Dk- 6, Sector -
II, Karunamoyee, Salt Lake, Kolkata - 700
091

..... Respondents

Utpal Mitra

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

For the Applicant : Mr. S. Mukherjee, Counsel

For the Respondents : Mr. R. Roychoudhury, Counsel

O R D E R (Oral)

Per A.K. Patnaik, Judicial Member:

Heard Mr. S. Mukherjee, Ld. Counsel for the applicant and Mr. R. Roychoudhury, Ld. Counsel for the respondents.

2. Though on 20.9.2016 an order was passed by the Hon'ble Division Bench of this Tribunal allowing the respondents 4 weeks time file reply but till date no reply or rejoinder has been filed.

3. On perusal of the documents we find that a representation has been preferred by the applicant to respondent No. 3 dated 23.5.2016 under Annexure "A/3".

4. Therefore, without waiting for the reply and rejoinder we leave it to the authorities concerned to examine the grievance of the applicant and pass a reasoned and speaking order within a period of one month from the date of receipt of a copy of this order. Though we have not expressed any opinion on the merits of the case till then we direct the said authorities that after such consideration if the applicant's grievance is found to be genuine, then expeditious steps preferably within 3 months may be taken to redress his grievance.

6. A copy of this order along with paper book be transmitted to the respondent No. 3 by speed post for which Mr. S. Mukherjee undertakes to deposit necessary cost within a period of 7 days.

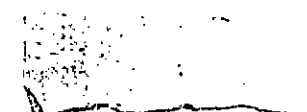
7. With the aforesaid observation and direction, the O.A. is disposed of.

No costs.



8. It is made clear that we have not expressed any opinion on the merits of the case. All points are kept open for consideration by the respondent No. 3.


(Jaya Das Gupta)
Administrative Member


(A.K. Patnaik)
Judicial Member

SP